

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No. 76043 of 2014

ST/CROSS/76043/2014

(On behalf of Revenue)

(Arising out of Order-in-Appeal No.12/RAN/2014 dated 27/03/2014 passed by Commissioner (Appeals) of Central Excise, Ranchi)

Commissioner of Central Excise, Ranchi

Central Revenue Building, 5-Main Road, Ranchi-834001

Appellant

VERSUS

M/s Tulsi Rana,

House No. -13, Rana Tola, at & P.O.-Helalong, Dist-Hazaribagh

Respondent

APPEARANCE :

Shri Prasenjit Das, Authorized Representative for the Appellant

None for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...76357/2024

DATE OF HEARING : 16.07.2024

DATE OF DECISION : 16.07.2024

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court.)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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